

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

R.A. NO.164/2004  
IN  
O.A. NO. 123/2004

(v)

New Delhi, this the 28th day of July, 2004

HON'BLE MR. SARWESHWAR JHA, MEMBER (A)

In the matter of:

Mrs. Roshan Tiwari ... Respondent/  
Original Applicant  
vs.

The Dy. Director (Admn) ... Review Applicant/  
Maulana Azad Medical College Original Respondent

ORDER (In Circulation)

The review applicant (original respondent) has filed this RA seeking review of the order of the Tribunal in OA No. 123/2004 as passed on the 16th of January, 2004, a copy of which is annexed as Annexure R/A.

2. On consideration of the review application, I am of the view that the directions issued to the respondent, while hearing on the point of admission, vide Tribunal's order dated 16.1.2004 were to consider the application which had already been filed by the applicant in the prescribed proforma as desired by the respondent and to dispose of the matter by issuing a reasoned and speaking order.

3. The Review Applicant has also filed MA No.1247/2004 for condonation of delay in filing the RA. I have perused the grounds taken in the MA and do not find any convincing ground to condone the delay. The MA is, therefore, rejected.

4. With the above observation, the RA is dismissed in circulation.



(SARWESHWAR JHA)  
MEMBER (A)

/pkr/